

**No. L-7/25(5)/2003-CERC  
CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Bhanu Bhushan, Member  
Shri R. Krishnamoorthy, Member**

**In the matter of**

**Amendment of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004**

**And in the matter of**

**Consideration of comments/suggestions/objections**

The Commission had published draft regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions to Tariff) Regulations, 2004 as under, to invite comments/suggestions/objections from the stakeholders:

- (a) Public notice dated 24.10.2007 – Amendment of Regulations 5, 19, 35, 42 and 45.
- (b) Public notice dated 4.12.2007 – Amendment of Regulations 24 and 42.

2. The views of the stakeholders received in response to the above two public notices have been considered very carefully. We direct that the amendments, as per the notification placed below be published in the Official Gazette, to come into force on 7.1.2008. We shall separately in due course of time indicate our decisions on the responses received.

**Sd/-  
(R. KRISHNAMOORTHY)  
MEMBER**

**Sd/-  
(BHANU BHUSHAN)  
MEMBER**

**New Delhi, dated the 28<sup>th</sup> December 2007**